

restored keeping in view the drought conditions prevailing in the state. The Government of India should also pay serious attention to initiating effective steps to tackle the drought conditions prevailing in Bihar.

[*English*],

MR. SPEAKER: I have to bring to your notice that we have discussed the Budget in general for 21 hours. Very good and important points have been made by the hon. Members and naturally, you would be interested in knowing as to what will be the response of the Government on the points which were made. You may also be interested in other points which you want to make. So, I am pleading with you all today to finish this business now. I would like to take up the Matters under Rule 377 after the Budget reply is given. But before the Budget reply is given, there are certain important Papers to be laid on the Table of the House. With your concurrence, I would allow the Papers to be laid on the Table of the House and after that, instead of taking up the Matters under Rule 377, I would request the hon. Minister to reply. It will be good if there would be a comprehensive reply.

Now, Papers to be laid on the Table of the House.

12.43 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Detailed Demands for Grants of the Ministry of Defence for 1991-92 and Defence Services Estimates, 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINIS-

TRY OF DEFENCE (SHRI S. KRISHNA KUMAR): On behalf of Shri Sharad Pawar, I beg to lay on the Table—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1991-92.

[*Placed in Library. See No. LT-268/91*]

(2) A copy of the Defence Services Estimates, 1991-92 (Hindi and English versions).

[*Placed in Library. See No. LT-269/91*]

Explanatory Statement giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.

[*Placed in Library. See No. LT-270/91*]

Notification under Mines and Minerals (Regulation and Development) Act, 1957

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): I beg to lay on the Table a copy of the Notification No. G.S.R. 516(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1991 making certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 regarding revised rates of royalty on coal under sub-section (1) of section 28 of the said Act.

[*Placed in Library. See No. LT-271/91*]